

LOK SABHA

Friday, 11th May, 1956

The Lok Sabha met at Half Past Ten of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-30 A.M.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th May 1956, agreed without any amendment to the All-India Institute of Medical Sciences Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 21st February 1956."

MANIPUR STATE HILL PEOPLES (ADMINISTRATION) REGULATION (AMENDMENT) BILL

**Mr. Speaker:** The House passed\* the following motion on the 30th April 1956 :—

"That this House recommends to Rajya Sabha that leave be granted to withdraw the Bill to amend the Manipur State Hill Peoples (Administration) Regulation, 1947, for the purpose of making provision for elected village authorities and for matters connected therewith, which was passed by Rajya Sabha on the 21st September, 1954, and laid on the Table of this House on the 23rd September 1954."

As the Bill is pending in this House and it is the intention to grant the leave to the Member incharge to withdraw the Bill after the Rajya Sabha has concurred in that motion, the motion should have been worded in a different form. The words that "that House do agree to leave being granted by this House" should be substituted for the words "that leave be granted" in the above motion. I have accordingly directed the Secretary to transmit the message to Rajya Sabha in the amended form.

The amended motion which will be transmitted to the Rajya Sabha will read as follows :—

"That this House recommends to Rajya Sabha that that House do agree to leave being granted by this House to withdraw the Bill to amend the Manipur State Hill Peoples (Administration) Regulation, 1947, for the purpose of making provision for elected village authorities and for matters connected therewith, which was passed by Rajya Sabha on the 21st September, 1954, and laid on the Table of this House on the 23rd September 1954."

This is only a technical alteration.

**Shri Chattopadhyaya (Vijayavada):** Who is responsible for these discrepancies creeping like that?

**Mr. Speaker:** Primarily, the sponsor of the motion must place the motion in an absolutely legalistic manner. If anything escapes notice, the Lok Sabha Secretariat and the Lok Sabha correct it first. If still something escapes, the Speaker looks into it.

ELECTION TO COMMITTEES  
ESTIMATES COMMITTEE

**Shri B. G. Mehta (Golilwad):** I beg to move :

"That the Members of this House do proceed to elect in the

\*Vide Part II Debates, dated 15-3-1956, and dated 30-4-1956, Cols. 2657—59.